

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ATMSTCO LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Atmastco Ltd
2.	Date of incorporation of Corporate Debtor	07/04/1994
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chhattisgarh (under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L29222CT1994PLC008234
5.	Address of the registered office and principal office (if any) of corporate debtor	157-158, Light Industrial Area, Nandini Road, Opp. Karuna Hospital, Durg, Bhilai, Chattisgarh - 490026
6.	Insolvency commencement date in respect of corporate debtor	29/08/2025
7.	Estimated date of closure of insolvency resolution process	25/02/2026 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sambhu Lal Agarwal Registration No. <u>IBBI/IPA-001/IP-P00387/2017-18/10698</u>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sambhu & Associates 2 nd Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha - 768001 Email-sambhuandassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sambhu & Associates 2 nd Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha - 768001 Email-cirpatmastco@gmail.com
11.	Last date for submission of claims	12/09/2025 (14 days from the date of commencement of the Corporate Insolvency Resolution Process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/en/home/downloads (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of 'Almastco Ltd' on 29/08/2025.



The creditors of 'Almastco Ltd', are hereby called upon to submit their claims with proof on or before 12/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sambhu Lal Agarwal

Mr. Sambhu Lal Agarwal
Interim Resolution Professional

Date : 02/09/2025

Place : Durg